

(24)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.341/2001 in OA No.1580/2000

New Delhi, this 10<sup>th</sup> day of December, 2001

Hon'ble Shri M.P. Singh, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

J.M. Mamtani & Anr. .. Applicants  
(By Shri D.R. Gupta, Advocate)

versus

Union of India & 13 others .. Respondents

ORDER(in circulation)  
By Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of applicants seeking review of our judgement dated 27.8.2001 in OA No.1580/2000 inasmuch as that applicants should be allowed arrears of pay and allowances from the date of their deemed promotion as ITO. By filing MA 1177/2001 applicants sought to amend the reliefs column to "direct the respondents to pay all consequential benefits including arrears of pay and allowances and other service benefits as a consequence of their retrospective promotion from the date(s) their juniors had been promoted". After hearing the parties and perusing the records available before us, we have allowed the said OA and directed the respondents to pay arrears to the applicants from the date their juniors have been paid arrears. Therefore, applicants cannot now take a plea that they should be allowed arrears of pay and allowances from the date of their deemed promotion in the garb of review application. We therefore do not find any error apparent on the face of record that would warrant review of our order dated 27.8.2001 under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.

*S. Raju*

(Shanker Raju)  
Member(J)  
/gtv/

*M.P. Singh*

(M.P. Singh)  
Member(A)